

1	2	3	4	5	6
19.	Indian Farmers Fertilizer - Phulpur Unit	Uttar Pradesh	0.39	2.49	2.88
	U.P. TOTAL		7.73	5.36	13.09
20.	National Fertilizers Limited, Bhatinda	Punjab	0.00	0.84	0.84
21.	NFL Nangal	Punjab	0.00	0.67	0.67
	PUNJAB TOTAL		0.00	1.51	1.51
22.	NFL Panitlat	Haryana	0	0.748	0.75
	HARYANA TOTAL		0	0.748	0.75
23.	Fact Kochi	Kerala	0	0.855	0.86
	KERALA TOTAL		0	0.855	0.86
24.	Zuari Goa	Goa	0	0.07	0.07
	GOA TOTAL		0	0.07	0.07
	GRAND TOTAL		30.31	12.65	42.96

#### Vacant posts of SCs/STs

1990. SHRI JUGUL KISHORE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether appointment of employees belonging to Scheduled Castes/Scheduled Tribes has reduced in the Ministry;

(b) if so, the details thereof;

(c) the number of various posts vacant in the States including Uttar Pradesh and the number of posts to be filled and the actual number of working employees of Scheduled Caste/ Scheduled Tribe in the Ministry;

(d) the corrective measures taken by Government in this regard; and

(e) by when all the vacant posts are likely to be filled in the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (e) Appointment in the different grades in the Ministry of Petroleum and Natural Gas are made by respective cadre controlling authorities *i.e.*, DOP&T, Department of Economic Affairs, Ministry of Statistics and Programme Implementation and Department of Official Language, etc. Therefore, the representation of Scheduled Castes/Scheduled Tribes is being maintained cadre-wise by respective cadre controlling authorities. There is no office of the Ministry of Petroleum and Natural Gas in the States including in Uttar Pradesh. However, the Group-wise position about the sanctioned strength, in-position, and the representation of SC/ST category in the Ministry is given as under :

Grade	Sanctioned position	In-position	Representation of SC	Representation of ST
A	53	51	02	02
B	125	105	20	05
C	123	74	31	06
TOTAL	301	230	53	13

#### **Change in PSC model for oil and gas exploration**

1991. SHRI PRABHAT JHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that at present Production Sharing Contract (PSC) model is being adopted in the matter of oil and gas exploration:

(b) if so, the details thereof;

(c) whether Comptroller and Auditor General (CAG) has considered the present model as defective;

(d) if so, the details thereof;

(e) whether Government is considering to change the present model; and

(f) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes, Sir. Production Sharing Contract (PSC) under the New Exploration and Licensing Policy (NELP) for exploration and production of oil and gas is based on Production Sharing where government take depends on sharing of profit petroleum, based on the Pre Tax Investment Multiple (PTIM) after cost recovery. PTIM is a biddable parameter.

(c) and (d) The Comptroller and Auditor General (CAG) had done a performance audit of Production Sharing Contracts in which they have pointed out some lacunae which include issues related to relinquishment of contract area and delineation of discovery and development areas, role of DGH, procurement related activities, management of PSCs, bid Evaluation Criteria and Profit Sharing Mechanism.

(e) and (f) The matter is under consideration.

#### **Oil and natural gas blocks awarded under NELP**

1992. SHRI A.U. SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of numbers of oil and natural gas blocks awarded under the New Exploration Licensing Policy (NELP) since 1999;